

ITEM NO.7

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 528/2018

INTERNET AND MOBILE ASSOCIATION OF INDIA

Petitioner(s)

VERSUS

RESERVE BANK OF INDIA

Respondent(s)

IA No. 74716/2018 - STAY APPLICATION

WITH

W.P.(C) No. 373/2018 (X)

IA No. 59244/2018 - GRANT OF INTERIM RELIEF

T.P.(C) Nos. 961-963/2018 (XVI-A)

(FOR ADMISSION and IA No.79947/2018-STAY APPLICATION)

Date : 21-08-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Ashim Sood, Adv.
Mr. Jaideep Reddy, Adv.
Mr. Rhythm Buria, Adv.
Mr. Senu Nizar, Adv.
Mr. Aditya Kumar, Adv.
Mr. Tarun Krishna Kumar, Adv.
Mr. Pradhuman Gohil, Adv.
Mrs. Taruna Singh Gohil, AOR
Mr. Himanshu Chaubey, Adv.
Ms. Ranu Purohit, Adv.
Mr. Shiraj P., Adv.
Mr. Brijesh Kumar, Adv.Mr. Shyam Divan, Sr. Adv.
Mr. Kuldeep S. Parihar, Adv.
Mr. H. S. Parihar, AOR
Ms. H. Parihar, Adv.Mr. Nakul Dewan, Sr. Adv.
Mr. Avinash Menon, AOR
Ms. Tanya Dayal, Adv.
Ms. Nooreen Sarna, Adv.

For Respondent(s) Mr. Shyam Divan, Sr. Adv.
Mr. V.P. Singh, Adv.
Mr. Uday Banerjee, Adv.
Ms. Sayobani Basu, Adv.
Mr. Raghav Seth, Adv.
Mr. Harpreet Singh Ajmani, AOR
Mr. Shivam, Adv.

M/s. Khaitan & Co., AOR

Ms. Shraddha Deshmukh, Adv.
Mrs. Anil Katiyar, AOR

Mr. Suhaan Mukerji, Adv.
Ms. Astha Sharma, Adv.
Mr. Amit Verma, Adv.
Ms. Dimple Nagpal, Adv.
Mr. Naveen Kumar, Adv.
For M/s. PLR Chambers And Co., AOR

Mrs. Swarupama Chaturvedi, AOR

Mr. Pankaj Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

After hearing arguments on the side of the petitioner as well as the respondent at some length, we are of the view that the detailed representations dated 29.05.2018 and 30.05.2018 pursuant to this Court's order dated 17.05.2018 have not been answered point for point.

We, therefore, give the Reserve Bank of India one further opportunity to give a detailed point-wise reply to each of the aforesaid representations within a period of two weeks from today.

Mr. Tushar Mehta, learned Solicitor General, has meanwhile been requested by the Court to furnish various documents. He may do so within a period of one week from today.

List for further hearing on Wednesday, the 25th September, 2019 as part-heard.

I.A. No. 110424/2019 in W.P. (C) No. 373/2018:

Issue notice.

Reply to be filed within a period of two weeks from today.

List this I.A. along with the above matters.

IA No. 146508/2018 in W.P. (C) No. 528/2018:

Application for impleadment is allowed.

T.P.(C) Nos. 961-963/2018:

The Transfer Petitions are allowed to be withdrawn in terms of the signed order.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NOS. 961-963 OF 2018

RESERVE BANK OF INDIA

Petitioner(s)

VERSUS

KALI DIGITAL ECOSYSTEMS P. LTD. & ORS.

Respondent(s)

O R D E R

Learned counsel appearing for the petitioner seeks permission to withdraw the Transfer Petitions.

Permission granted.

The Transfer Petitions are allowed to be withdrawn.

..... J.
(ROHINTON FALI NARIMAN)

..... J.
(SURYA KANT)

New Delhi;
August 21, 2019.